

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. 513/94

Tuesday, this the 5th day of April, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P V Chinnamma W/o V Scaria
Nursing Sister(S) Railway,
Health Unit, Ernakulam.

.. Applicant

By Advocate Mr MR Rajendran Nair

Vs.

1 The Divisional Personnel Officer
Southern Railway, Trivandrum.

2 The Chief Personnel Officer,
Southern Railway, Madras.

3 Union of India rep. by Secretary,
Ministry of Railways, New Delhi.

.. Respondents

By Advocate Mr Thomas Mathew Nellimootil

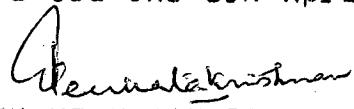
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

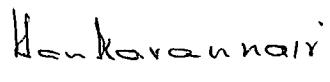
Applicant is aggrieved by the fixation of her pay as reflected in Annexure A4. She submits that her pay is liable to be fixed at a higher stage. She may set out her grievances in detail supporting her claim with relevant material, and make a representation to second respondent, Chief Personnel Officer. If such a representation is received, second respondent shall pass a reasoned order thereon, within three months of the date of receipt of the representation, and communicate the order to applicant.

2 Application is disposed of. No costs.

Dated the 5th April, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN